ler and Auditor General of India thereon.

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(b) Review by Government on the working of the Company.

Placed in Library. See. No. LT-5925/83 for (a) and (b)].

Statement giving reason_s for not Haying the Report (1981-83) of the Bengal Chemicals and Pharmaceuticals Limited and related paper_s within th_e stipulated period

SHRI VASANT SATHE; Sir, I also beg to lay on the Tab]_e a statemen! (in English and Hindi) giving reasons for not, laying the Annual Report of the Bengal Chemicals and Pharmaceuticals Limited for the year 1881-82, and Review by Government thereon within stipulated period. [Placed i_n Library. See No. LT-5926/83],

The Employees' Family Pension (Amendment) Scheme, 1983

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR); sir, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Fund, and Miscellaneous Provisions Act, 1952, a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation, Notification G-S.R. No. 87(E), dated the 16th February, 1983, publishing the Employees' Family Pension (Amendment) Scheme, 1983. [Placed in Library. See No. LT-5927/83].

SHRI MANUBHAI PATEL (Gujarat): I have a point of order arising out, of the statement.

MR. DEPUTY CHAIRMAN; I am hearing. Wait for a moment.

The Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1982

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V N. GADGIL). Sir, I

beg to lay on the Table, under subsection (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry o'f Communications, Notification G.S.R. No. 837, dated the 2nd October, 1982, publishing the Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1982. [Placed in Library. See No. LT-5928/83].

OT ths Table

Statement giving rea.son, for not laytog the Report (1981-83) of the Bongaigaon Refinery and Petrochemicals Limited and related papers within the stipulated period

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): Sir, I beg to lay on the Table a statement (in English and Hindi) giving reasons for not laying the Annual Report o'f the Bongaigaon Refinery and Petrochemicals Limited, for the year 1981-82, and Review by Government thereon, within the stipulated period. [Placed in Library. See No. LT-5929/83].

SHRI ERA SEZHIYAN (Tamil Nadu): On item No. 6,1 have a point of order.

SHRI MANUBHAI PATEL: relevant, Sir, to the reply, additional reply given by the hon. Minister of Petroleum and Chemicals. My point of order is limited. Suppose that the Minister had replied it on that day. The information, he should have had with him on that day. But he did not have that information on that day. Suppose, on that dav the information had been available with him, regarding the names of the board members etc., would the Member not have the right to put the supplementary question on that particular information? Now, supposing he had the right to put the supplementary question on the information supplied by the Minister on that day, he must have the right to the supplementary question him on this supplementary informa241

tion. Really speaking, it was unpreparednesg on the part of the Minister that he did not visualise or imagine that this could be a supplementary question. Now becau_{se} of the fault of the hon. Minister, why should the right of any hon. Member be taken away? That day if he had come prepared and if he had given the reply, then the Member would have had a chance to put supplimentaries...

MR. DEPUTY CHAIRMAN; I do not agree with your observations. (*Interruptions*) Shri Gargi Shankar Mishra.

SHRI GARGI SHANKAR MISHRA: I have laid the papers.

SHRI MANUBHAI PATEL: What is your ruling?

MR. DEPUTY CHAIRMAN: I said, I do not agree with your obsarvation. Shri R. C. Rath.

Report and Accounts (1981-82) of the Hindustan Insecticides Limited, New Deihi and related papers

SHRI GARGI SHANKAR MISHRA: Sir, on behalf of Shri R. C. Rath, I beg to lay on the Table—

- I. A copy each (in English and Hindi) of the following paper_s under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Twenty-eighth Annual Report and Accounts of the Hindustan Insecticides Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company,

II. Statement by Government giving reasons for the delay in laying the Report mentioned at I above. [Placed in Library. See No. LT-5931/83 for I and IL]

SHRI ERA SEZHIYAN: Sir, Mr. V. N. Gadgil has laid some notification on the Table. The Minister of Communications is very communicative with the House on imposing more levies. I want to know whether in the notification which he laid on the Table today he has put further levies on the people.

SHRI V. N. GADGIL: Sir, it is a notification which they should welcome because it provides that if a wireles_g set i=j not used for one year, then the licence fee will be refunded.

SHRI SADASHIV (Maharashtra): Sir some notifications are tabled (Interruptions)

BAGAITKAR some notifications surreptitiously.

MR. DEPUTY CHAIRMAN: Shri Dalbir Singh.

Notification of the Ministry of En«rgy (Department of coal)

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): Sir, I beg to lay on the Table, under sub-section (3) of Section 6 of the Coal Mines (Conservation and Development) Act, 1974, a copy (in English and Hindi) of the Ministry of Energy (Department of Coal), Notification S. O. No. 95 (E), dated the 8th February, 1983. [Placed in Library. See No. LT-5933/83].

MR. DEPUTY CHAIRMAN; No_w I take up item 6.

SHRI LAL K ADVANI (Madhya Pradesh): On a point of order.

SHRI R. RAMAKRISHNAN (Tamil Nadu): O_n a point of order.

SHRI SURESH KALMADI (Maharashtra): On a point of order.